

RESTRICTIONS ON SHARING OF GOVERNMENT ACCOMMODATION

*636. SHRI S. C. DEB: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:

(a) whether it is a fact that Government have recently imposed certain restrictions on the sharing of Government residential accommodation;

(b) if so, what are those restrictions;

(c) whether these restrictions are also applicable to those who are already sharing accommodation; and

(d) what is the basis for the imposition of these restrictions?

THE DEPUTY MINISTER of WORKS, HOUSING AND SUPPLY (SHRI ANIL K. CHANDA): (a) Yes.

(b) The combined total of the family members of the allottee and the sharer should not exceed four per living room.

(c) No. The condition as at (b) above will be imposed as and when the allottee shifts to other accommodation or applies for sharing permission in respect of a new sharer.

(d) The restrictions have been imposed with a view to preventing overcrowding, creation of slum conditions and friction between the allottee and the sharer.

STAFF COUNCILS SET UP in THE SUB-ORDINATE OFFICES OF THE MINISTRY OF REHABILITATION

*637. SHRI S. C. DEB: Will the Minister of REHABILITATION AND MINORITY AFFAIRS be pleased to refer to the reply given to Starred Question No. 180 in the Rajya Sabha on the 25th February, 1958 and state:

(a) whether the staff councils have been set up in the offices of the Chief Settlement Commissioner; and

(b) if the answer to part (a) above be in the negative, how long will it

take before such councils are constituted?

THE DEPUTY MINISTER OF REHABILITATION (SHRI P. S. NASKAK) : (a) and (b). Yes. Staff Councils have since been constituted in the following offices under the Chief Settlement Commissioner:

- (i) Office of the Chief Settlement Commissioner (Head Quarters) .
- (ii) Office of the Additional Settlement Commissioner, Delhi.
- (iii) Office of the Custodian General of Evacuee Property, Mussoorie.
- (iv) Office of the Settlement Commissioner (Government Built Properties) Delhi.
- (v) Office of the Regional Settlement Commissioner, Bombay.
- (vi) Office of the Appellate Officer, Mussoorie.
- (vii) Office of the Competent Officer, Delhi.

Steps are being taken to set up, as early as possible, Staff Councils in other Subordinate Offices, where setting up of such Councils may be justified on the basis of the strength of the staff.

EXPENDITURE ON GOVERNMENT BUILDINGS

*638. DR. SHRIMATI SEETA PARMANAND: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state the expenditure incurred by Government during the years 1955-56, 1956-57 and 1957-58 on construction of (i) office accommodation, (ii) hotel accommodation, (iii) conference hall, (iv) cinema auditorium and (v) residential accommodation, in New Delhi?

THE DEPUTY MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI ANIL K. CHANDA): The information is being collected and will be laid on the Table of the House.